

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

12. COMP.APPL 123/2024

In

C.P.(CAA)/281(MB)2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **29.04.2024**

NAME OF THE PARTIES: Sunteck Realty Limited

Appearance

For Applicant : Mr. Gaurav Joshi, Sr. Adv. a/w. Adv. Anindya
Basarkod, Adv. Harsh Salgia

SECTION 230-232 OF COMPANIES ACT, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

COMP.APPL 123/2024

This application has been filed for preponing the hearing of the matter from 21.05.2024 to earlier date.

It is submitted that the transferee company is a listed company and the transferor company is wholly owned subsidiary. It is further submitted that there are no serious observations by the RD and OL and just routine observations are given. According to the SEBI guidelines the audited result has to be published within 60 days of the financial year and therefore the results have to be published by 31.05.2024.

In view of the above, we are inclined to **allow** this application. List this matter high on board on **14.05.2024** instead of 21.05.2024. With the above directions, IA is **disposed of**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
--Rajeev--

Sd/-
LAKSHMI GURUNG
Member (Judicial)